

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.224 - CP 19 of 2017
With

ITEM No.225 – IA/59(AHM)2022 in IA 77 of 2017

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Rajkumar Dindayal Agarwal & Ors

.....Applicant

V/s

Rohit Rajkumar Agarwal & Ors

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Ms. Ina Jangd Proxy Adv. for Mr. Mohit Gupta, Advocate

For the Respondent

:

ORDER
(Hybrid Mode)

CP 19 of 2017 with IA/59(AHM)2022 in IA 77 of 2017

Learned proxy counsel appears for the applicant and states that main arguing counsel is busy before the Court-II.

No settlement agreement has been filed again despite two dates taken by the applicant.

Re-list on 11.07.2024, for reporting settlement as a last chance.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)